

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

MA/310/00140/2018 & OA/310/00338/2018

Dated Friday the 9th day of March Two Thousand Eighteen

PRESENT

HON'BLE SMT. B. BHAMATHI, Member (A)

1.D.Kamala Durai Raj,
2.D.Sathish.Applicants

By Advocate M/s. M. Muthukannan

Vs

1.M/s. The Controller of Communication Accounts,
Office of the Controller of Communication Accounts,
Tamil Nadu Telecom Circle,
Chennai 600008.
2.The General Manager,
Chennai Telephones,
Purasaiwakkam,
Chennai 600084.
3.The Communication Accounts Officer,
Department of Telecommunications,
NSC Bose Road, Chennai Telephones,
Chennai 600001.Respondents

By Advocate Mr. K. Rajendran (R1 & R3)

ORAL ORDER

(Pronounced by Hon'ble Smt. B. Bhamathi, Member(A))

Heard. MA filed by the applicants for joining together and filing a single OA is allowed.

2. The applicants have filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“1. Direct the respondents to consider the applicant's representation dated 06.04.2017 and disburse the pension to the applicants as the widow and son of the deceased Durai Raj.

2. Pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case.”

3. It is submitted that the 1st applicant who is the widow of the deceased Government employee Mr. Durai Raj made a representation on 06.04.2017 for family pension which is still pending for consideration. Learned counsel for the applicants submits that the applicants would be satisfied if the 1st respondent is directed to dispose of the representation within a time limit to be stipulated by this Tribunal.

4. Therefore, to meet the ends of justice and without going into the merits of the case, I deem it appropriate to direct the 1st respondent to consider the representation of the applicants at Annexure A15 dt. 06.04.2017 in accordance with law and pass a reasoned and speaking

order within a period of 12 weeks from the date of receipt of a certified copy of this order.

5. Mr. K. Rajendran takes notice for the 1st and 3rd respondents.

6. OA is disposed of with the above direction at the admission stage.

(B. Bhamathi)
Member(A)
09.03.2018

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